

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)Diary No(s).20961/2020

(Arising out of impugned final judgment and order dated 20-09-2019 in CRLM No.37923/2019 and modification order dated 22-01-2020 in CRLM No.81846/2019 passed by the High Court of Judicature at Patna)

MOHAN MURARI

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.101150/2020-CONDONATION OF DELAY IN FILING and IA No.101151/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 16-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Vaibhav Choudhary, Adv.
Mr. Lzafeer Ahmad B. F., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Delay condoned.

Having heard learned counsel for the petitioner and carefully perusing the material placed on record, we see no reason to interfere with the impugned order passed by the High Court.

The special leave petition is, accordingly, dismissed.

As a sequel to the above, pending interlocutory application stands disposed of.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(RAJ RANI NEGI)
DEPUTY REGISTRAR